

[15 May, 2002]

RAJYA SABHA

Government of Maharashtra) the first priority in India in rendering and providing products.

- (12) The Agent has given the roll out plan for the retail coverage proposed in each year in his technical bid and the Agent will be required to perform at least to the extent of the roll out plan for the retail coverage so given by him.
- (13) The Agent shall be required to position the Maharashtra on-line lottery in the market by creating a brand name and image for the Maharashtra on-line lottery.
- (14) The Government of Maharashtra shall monitor entire operation of the on-line lottery system including the hardware performance and compliance to the minimum system specification including violation regarding security aspects and system interruption/failure/degradation.

Human rights violations by security forces in Jammu and Kashmir

5152. SHRI HARENDRA SINGH MALIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of gang-rape by security forces in Jammu and Kashmir for the last one year including latest incident on 20th April, 2002;

(b) the action taken/proposed to be taken against guilty persons; and

(c) the steps taken by Government to ensure that no human rights violations are committed by security forces in the State in future?

THE MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) The State Government have reported one incident of gang-rape involving security force personnel in J&K during the last one year which took place on 18.4.2002 (not on 20.4.2002 as mentioned in the Question), in village Kullar Nar, Anantnag.

(b) The three accused personnel of BSF have been placed under arrest. Police investigation has been completed and challan produced before the Court of Chief Judicial Magistrate for judicial determination.

(c) Instructions have been repeated highlighting the need for security force personnel scrupulously abiding by the operating procedure laid down while countering militancy which are designed to ensure all respect for essential Human Rights.

Peace negotiation with Bodo Liberation Tigers

5153. SHRI URKHAO GWRA BRAHMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Prime Minister's Office is fully aware of the on going peace negotiation between the Home Ministry and Bodo Liberation Tigers; an

(b) if so, the role and responsibility of the PMO in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) and (b) The tripartite peace talks involving the representatives of the Central Government, Government of Assam and Bodo Liberation Tigers (BLT) are continuing. The progress is being monitored by the Government of India.

Border Fencing

5154. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that infiltrators from Pakistan have damaged huge portion of fencing at borders in Jammu and Kashmir and are preventing further border fencing;

(b) if so, the facts and details thereof;

(c) whether the work of fencing along the Jammu and Kashmir border, to check infiltration, has received a serious setback in the past few days; and